

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'A' BENCH : Hyderabad**

(Through Video Conference)

**Before Smt. P. Madhavi Devi, Judicial Member
And
Shri A. Mohan Alankamony, Accountant Member**

**ITA Nos. 706 & 707/Hyd./2020
Assessment Year: 2014-15 & 2015-16**

Sri Subhash Kumar Kedia
Hyderabad

vs. ACIT, Central Circle 3(1)
Hyderabad

[PAN: AFVVK8915Q]

(Appellant)

(Respondent)

For Assessee: Shri P. Murali Mohana Rao, C.A.
For Revenue: Smt. Anjala Sahu, D.R

Date of Hearing : 12/07/2021
Date of Pronouncement : 16/07/2021

ORDER

PER P. MADHAVI DEVI, JM

Both these are assessee's appeals filed against the order of CIT(A)-11, Hyderabad dated 31.01.2020 relating to A.Ys. 2014-15. And 2015-16.

2. At the outset, the Ld.AR submitted before us that the assessee has already filed forms I & II under the "Direct Taxes *Vivad Se Vishwas Scheme, 2020*" and Forms-3 from the concerned Pr.CIT have also been issued.

3. After hearing both the parties, we dismiss both the appeals of the assessee with a liberty to approach the Tribunal if assessee's cases are not

accepted in the Direct Taxes Vivad se Vishwas Scheme by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file Misc. Applications before the Tribunal within the time limit prescribed under the Act to reinstate assessee's appeals. Ordered accordingly.

4. In the result, both the appeals of the assessee are dismissed as 'withdrawn'.

Order pronounced in Open Court on 16/07/2021.

Sd/-

Sd/-

(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

(P. MADHAVI DEVI)
JUDICIAL MEMBER

Dated: 16th July, 2021

*gmv

Copy of Order forwarded to:

1. Sri Subhash Kumar Kedia, C/o P. Murali & Co., Chartered Accountants, 6-3-655/2/3, Somajiguda, Hyderabad 500 082.
2. ACIT, Central Circle 3(1), Hyderabad
3. ACIT, Central Range -3, Hyderabad
4. Pr.CIT – Central, Hyderabad.
5. D.R. ITAT Hyderabad
6. Guard File